

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5300
ANSWERED ON:13.12.2010
TWRP FOR TEXTILE LABOURERS
Kumar Shri Kaushalendra;Ramkishun Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Textiles Workers Rehabilitation Fund (TWRP) scheme is being implemented for the rehabilitation of labourers in view of the closure of textile mills;
- (b) if so, the details thereof;
- (c) whether it has been found that there are still 22 textile mills which had been closed before 1993 but the labourers engaged thereon are yet to get the benefits of TWRP scheme; and
- (d) if so, the reaction of the Government thereto?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): The Textile Workers Rehabilitation Fund Scheme (TWRFS) provides interim relief to the textile workers rendered unemployed as a consequence of permanent closure of any particular portion or entire textile unit in the private sector. The eligibility of closed textile mills is decided on the following basis:

- i. A unit licensed or registered under the Industries (Development & Regulation) Act, 1951 or with the Textiles Commissioner as a medium scale unit on the day of its closure;
- ii. It has obtained the requisite permission for closure from the appropriate State Government under section 25(O) of the Industrial Disputes Act, 1947 or alternatively an Official Liquidator was appointed under Companies Act, 1956 for the purpose of winding up of the unit.
- iii. The unit was closed down on or after 6th June 1985
- iv. This also includes partially closed units wherein State Governments recommend that an entire uneconomic activity (like weaving or processing) is scrapped as a part of rehabilitation package for a sick/weak mill (as per the RBI definition) approved by the Nodal Agency /BIFR provided the scrapped capacity is surrendered for cancellation and endorsement is made on the License/Registration certificate to this effect.

(c) & (d): As per the records of Ministry of Textile, there are two eligible textile mills namely M/s Raja Textiles, Rampur, Uttar Pradesh and M/s Dunbar Cotton Mills, Shyamnagar, 24 Paraganas, West Bengal which were closed after 05-06-1985 and before 1993. However the benefit could not be granted as the list of eligible workers in the prescribed proforma have not been received from the respective State Government even after vigorous pursuit with the concerned State Labour Departments.